

lower denomination, for want of currency notes of the denomination of Re. 1, Rs. 2 and Rs. 5, the Bhutanese currency of lower denomination is in circulation in the Northern region. So, it is a dangerous thing, and I request the Government to look into this matter so that the currency notes of lower denominations are made available.

SHRI A. SAMPATH (Chirayinkil): Sir, I would like to draw the attention of the Government regarding the deadlock in the investigation carried out by the Central Bureau of Investigation on the death of Sister Abhaya, which happened four-and-a-half years ago in the district of Kottayam, Kerala. Sister Abhaya was an inmate of the Pious Tenth Convent, Kottayam. Her dead body was seen in a well of that Convent on 27th March, 1992, and the investigation was taken up by the CBI some three-and-a-half years back. The Special Investigation team under the Joint Director of the CBI came to Kottayam and after the conduction of a dummy experiment revealed that this was a clear case of murder. But so far, unfortunately, nobody has been arrested.

Another thing that I would like to point out is that a team of CBI men were posted at Kottayam. They were having their office at the PWD Travellers' Bungalow and they were conducting the investigation from there. But unfortunately, they have closed down that office at Kottayam. On 14th March, 1996 the CBI team came back to Delhi and now the investigation has come to a deadlock.

I would like to urge upon the Government to give necessary instructions to the Central Bureau of Investigation so that this investigation could be carried out and the CBI should expedite the investigation and arrest the culprits immediately. That is all, Sir.

SHRI P.R. DASMUNSI (Howrah): Mr. Speaker, Sir, I would like to draw your kind attention and through you I would like to urge upon the Parliamentary Affairs Minister about a very important matter. Yesterday while replying to the debate on Rural Development, the hon. Minister has admitted in the House that he himself during his tours to several States had witnessed the non-utilisation and mis-utilisation of rural funds which are usually granted by Parliament for various schemes like Jawahar Rozgar Yojana and Indira Awas Yojna and many other programmes.

Article 148 of the Constitution of India gives ample power to the Comptroller & Auditor General to audit the entire matter both in the purview of the States and Union. Article 243 after the 74th Amendment of the Constitution gives the power to Governor to raise the taxes and revenues of the panchayats. I would only like to submit through you that there are serious misappropriations going on in the name of the poor people's money and funds. No forest is there, but the money has been shown.

In this country, we are entrusting every scam to CBI. I would like to know from the Government and from the concerned Legal Department whether a regular Cell could be appointed to go into the matter as to why thousands and thousands of crores of rupees of development funds for rural poor people are being misappropriated in the name of implementation of the schemes which are nothing and not being accounted for in the books. There are several audit reports.

This matter is very important and the CBI must look into this irrespective of political party and power of the States. This is my submission because thousands and thousands of crores of rupees are involved and this Parliament has voted this account.

MR. SPEAKER: Hon. Members, I want to say one thing today. From now on, each hon. Member will get only one chance to raise a matter during zero hour in a week. Otherwise, it is impossible to distribute time to everybody. One chance one week for each hon. Member would be given. Therefore, those hon. Members who have got a chance today will not get it tomorrow.

13.22 hours

MATTERS UNDER RULE 377

- (i) **Need to protect the interests of sugarcane growers in UP by removing the role of sugarcane cooperatives**

[Translation]

SHRI AMAR PAL SINGH (Meerut): Mr. Speaker, Sir, due to surplus production of sugarcane in 1995-96 in UP, the sugarcane growers have suffered huge financial loss. The middlemen purchased sugarcane at the rate of Rs. 30/- per quintal from the farmers and sold it at the rate of Rs. 70/- to the mills. Purchasing slips were not issued to those farmers who had sugarcane. The inquiries conducted so far in this regard have confirmed that corruption and irregularities have taken place. So I request the Government that the inquiries pending may be completed and the sugarcane cooperatives should have no role as between the sugar mills and the farmers.

13.24 hours

(MR. DEPUTY-SPEAKER *in the Chair*)

- (ii) **Need to provide special grant to state Government of Madhya Pradesh to overcome acute drinking water problem in Sagar**

SHRI VIRENDRA KUMAR (Sagar): Sir, Sagar city has been facing acute problem of drinking water during summer season for the last several years. The work on Rajghat Project launched to overcome the problem has